

State vs. Aakash @ Akash Sharma  
FIR No. 216/2020  
under Section 420/468/471/454/380/34 IPC  
PS Burari

29.06.2020.

Present: Ld. Addl. PP for State.  
ASI Chander Pal for IO.  
Sh. Sanjay Kumar Singh, Ld. Counsel for complainant  
alongwith complainant i.e. Anil Kumar.  
Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail. It is further submitted that accused/applicant is a well educated young boy aged about 25 years and is having absolutely clean antecedents. It is further submitted that accused/applicant has been falsely implicated in this case and no specific role has been assigned to him. It is further submitted that accused/applicant is ready and willing to join the investigation as and when called by the IO. It is further submitted that accused/applicant had not received even a single penny from the complainant and allegations against him are vague.

On the other hand, ASI Chander Pal submits that accused/applicant alongwith co-accused persons had sold one plot

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situated at Kaushik Enclave, Burari to complainant/victim and took a sum of Rs. 21 lacs from him. It is further stated that accused persons misrepresented to complainant that the plot in question is owned by Ms Annu Rani. It is further stated that Ms Vidya is the real owner of the plot in question and while she had gone to her native village, all accused persons trespassed in the said plot and even stolen her articles from said plot and thereafter, on the basis of forged and fabricated documents executed in favour of Ms Annu Rani sold the same to complainant. It is further submitted that accused persons not only cheated the complainant to the tune of Rs. 21 lacs but also trespassed in the plot/property of Ms Vidya and had stolen her articles. It is further submitted that custodial interrogation of accused/applicant is very much essential for recovery of stolen articles etc.

I have duly considered the rival submissions. I have perused the record carefully.

Allegations against accused persons are of very serious nature. The offence in question has been committed by accused persons in a pre-planned manner. Accused persons not only cheated the complainant/victim to the tune of Rs.21 lacs but had also committed theft in the house/plot of Ms Vidya and had stolen her articles lying therein. Custodial interrogation of accused persons

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including present accused/applicant is very much essential to unearth the whole conspiracy and to find out as to how and by whom the documents in question were forged and fabricated. Even stolen articles of Ms Vidya are to be recovered.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to all the parties.

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*29/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.06.2020



**State vs. Sourabh**  
**FIR No. 103/2020**  
**under Section 308/34 IPC**  
**PS Gulabi Bagh**

29.06.2020.

Present: Ld. Addl. PP for State.  
SI Sohan Vir Singh i.e. IO in person with file.  
Sh. K.K. Singh, Ld. Counsel for accused/applicant  
**(through V/C).**

Heard. Perused.

SI Sohan Vir Singh has filed report/reply. The same be taken on record.

Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. It is further submitted that matter has been compromised/settled between the parties and the parties will be filing a petition for quashing of present FIR in Hon'ble High Court of Delhi. It is further submitted that accused/applicant had joined investigation as directed by this Court vide order dated 23.06.2020.

On the other hand, IO submits that though accused/applicant had joined the investigation but he had not cooperated in the same. It is further submitted that weapon i.e. Ustra used in the

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**State vs. Sourabh**

**FIR No. 103/2020**


commission of offence is yet to be recovered.

I have duly considered the rival submissions. I have perused the record carefully.

Allegations against accused/applicant are of very serious nature. Accused persons had caused injury to complainant/victims on their head by Ustra. Perusal of record shows that vide Order dated 23.06.2020, accused/applicant was directed to join the investigation. Admittedly, he had done so, however, due to non-cooperation of accused/applicant, the weapon used in commission of offence i.e. Ustra could not be recovered. IO has stated that custodial interrogation of accused/applicant is very much essential for recovery of Ustra used in commission of offence. The offence in question is non-compoundable one.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application filed on behalf of accused/applicant for grant of anticipatory bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to all the parties.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.06.2020



**State Vs. Shabad @ Salman**  
**FIR No. 300/2018**  
**under Section 392/397/34 IPC**  
**PS Kashmiri Gate**

29.06.2020

Present: Ld. Addl. PP for State,  
Sh. Ayub Ahmed Qureshi, Ld. Counsel for  
accused/applicant.

Arguments heard. Judicial file perused.

Ld. Counsel for accused/applicant submits present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days in view of directions/minutes of meeting dated 18.05.2020 of High Powered Committee. It is further submitted that accused/applicant was arrested on 29.10.2018 and he is in custody since then. Accused/applicant has been falsely implicated in this case and nothing has been recovered from the possession of the accused/applicant. Investigation of the case has already been completed, charge-sheet has been filed, charge has been framed and even statement of public witnesses/victims has been recorded in Court. It is further submitted that conclusion of trial is likely to take time. Accused/applicant is ready and willing to furnish sound surety to the satisfaction of this court.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand. Ld. Addl. PP for State argued that all three public witnesses i.e. PW-2, PW-3 as well as PW-4 had correctly identified the accused/applicant in Court. Accused/applicant was armed with a pistol and the offence in question was committed in broad day light. Accused/applicant is a habitual offender and as many as 35 cases were registered against him.

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**State Vs. Shabad @ Salman FIR No. 300/2018**

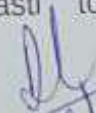
It is further argued that out of said 35 cases, 13 cases are under Section 397 IPC. Ld. Addl. PP for State further argued that accused will again commit same offences if released on bail as he is a desperate criminal and the said 35 cases/offences were committed by him within a span of four years.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that complainants/victims were robbed on gun point at 08:00 AM on 23.09.2018 of one gold kada, gold chain and gold ring at Mori Gate Red Light, Kashmere Gate, Delhi. Accused/applicant was apprehended on 29.10.2018. Statement of TSR Driver as well as two witnesses/victims have already been recorded in Court. The TSR driver as well as two witnesses/victims have correctly identified the accused/applicant in Court and have supported the prosecution version. Accused/applicant is a habitual offender and previously also, he was involved in as many as 35 cases of similar nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the application in hand i.e. for grant of interim bail filed on behalf of accused/applicant. The said application is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.

  
29/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.06.2020

State vs. Rohit  
FIR No. 238/2018  
under Section 302 IPC  
PS Sarai Rohilla

29.06.2020.

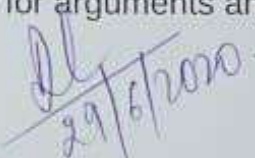
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant **(through VIC)**.

Heard. Perused.

Report/reply has been received from IO. However, no report/reply has been received from concerned Jail Superintendent.

Report be called from concerned Jail Superintendent regarding conduct of accused/applicant in jail for NDOH.

Now to come up on **01.07.2020** for arguments and disposal of application in hand.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.06.2020



State Vs. Adnan  
FIR No. 46/2019  
under Section 392/397/411 IPC  
PS Chandni Mahal

29.06.2020.

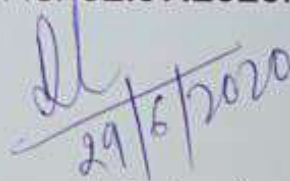
Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

No report has been received from IO/SHO concerned qua present application. Even no report has been received from concerned Jail Superintendent.

Previous order be complied with for **02.07.2020**.

  
29/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.06.2020

CC No. 61/2020  
State vs. Mohd. Akhbar  
PS Burari

29.06.2020.

Present: Ld. Addl. PP for State.  
Sh. Shabhu Sharan Shukla, Ld. Counsel for  
accused/applicant.

Heard. Perused.

Inspite of several opportunities/sufficient time, Ld. Counsel for accused/applicant has failed to explain as to how the present application is maintainable before this court and why the application in hand has been filed.

After perusal of record, I am of the considered view that the application in hand is not maintainable. The same is hereby dismissed and disposed of accordingly.

  
29/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.06.2020

State Vs. Anand Kumar @ Sudhir  
FIR No. 103/2019  
under Section 308/34 IPC  
PS Gulabi Bagh

29.06.2020.

Present: Ld. Addl. PP for State.  
SI Sohan Vir Singh i.e. IO in person with file.  
Sh. K.K. Singh, Ld. Counsel for accused/applicant  
**(through V/C).**

Heard. Perused.

SI Sohan Vir Singh has filed report/reply. The same be taken on record.

Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. It is further submitted that matter has been compromised/settled between the parties and the parties will be filing a petition for quashing of present FIR in Hon'ble High Court of Delhi. It is further submitted that accused/applicant had joined investigation as directed by this Court vide order dated 23.06.2020.

On the other hand, IO submits that though accused/applicant had joined the investigation but he had not cooperated in the same. It is further submitted that weapon i.e. Ustra used in the

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**State vs. Anand Kumar @ Sudhir**

**FIR No. 103/2020**

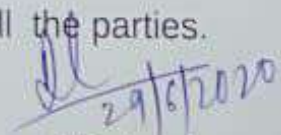
commission of offence is yet to be recovered.

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Allegations against accused/applicant are of very serious nature. Accused persons had caused injury to complainant/victims on their head by Ustra. Perusal of record shows that vide Order dated 23.06.2020, accused/applicant was directed to join the investigation. Admittedly, he had done so, however, due to non-cooperation of accused/applicant, the weapon used in commission of offence i.e. Ustra could not be recovered. IO has stated that custodial interrogation of accused/applicant is very much essential for recovery of Ustra used in commission of offence. The offence in question is non-compoundable one.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application filed on behalf of accused/applicant for grant of anticipatory bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to all the parties.

  
29/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/29.06.2020